GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 3483 TO BE ANSWERED ON 08.08.2022

Inclusion of Fish Species into Schedule A

3483. SHRI T.N. PRATHAPAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has decided to include certain fish species into Schedule A and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government propose to revisit the decision to include Channa fish species (particular fish species) into Schedule A, considering its high demand in foreign market; and
- (c) whether the Government is considering fish farming of those species in artificial ponds and tanks to preserve them from extinction?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c) There is no Schedule A in the Wildlife (Protection) Act, 1972. The Wild Life (Protection) Act ,1972 has six schedules. Wild animals are listed in Schedule I to Schedule IV of the Act. Vermin are listed in Schedule V, and plants are listed in Schedule VI. The following species of fishes are listed in Schedule-I of the Wild Life (Protection) Act, 1972:
 - 1. Whale Shark (*Rhincodon typus*)
 - 2. Sharks and ray:
 - (i) *Anoxypristis cuspidate*
 - (ii) Carcharhinus hemiodon
 - (iii) *Glyphis gangeticus*
 - (iv) Glyphis glyphis
 - (v) *Himantura fluviatilis*
 - (vi) Pristis microdon
 - (vii) Pristis zijsron
 - (viii) Rhynchobatus djiddensis
 - (ix) Urogymnus asperrimus
 - 3. Sea horse (all *Sygnathidians*)
 - 4. Giant Grouper (*Epinephelus lanceolatusi*)

Channa fish species is not listed in the Schedules of the Wild Life (Protection) Act, 1972.

Protection and management of wildlife is primarily the responsibility of State Governments/ UT Administration. The Ministry provides financial assistance to States/UTs for conservation of wildlife under Centrally Sponsored Scheme: Integrated Development of Wildlife Habitats.
